

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 879 of 2019

IN THE MATTER OF:

M/s. Omega Transmission Pvt. Ltd. ...Appellant

Vs.

M/s. Techmech Realtors Pvt. Ltd. & Anr. ...Respondents

Present: For Appellant: - Mr. Pradeep K. Mittal, Advocate.

For Respondents: - None.

O R D E R

30.08.2019— In view of the decision of the Hon'ble Supreme Court in "***Innoventive Industries Ltd. Vs. ICICI Bank and Ors, (Civil Appeal Nos. 8337-8338 of 2017)***" disposed on 31st August, 2017, learned counsel for the Appellant prays for and allowed ten days' time to file an application for substitution of appellant by an aggrieved person such as Director/Shareholder and transpose the Appellant through 'Interim Resolution Professional' as 2nd Respondent.

Post the case 'for orders' on 11th September, 2019.

(Justice S.J. Mukhopadhaya)
Chairperson

(Justice A.I.S. Cheema)
Member(Judicial)

(Kanthi Narahari)
Member(Technical)

Ar/g